

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4252/2018

The 16th day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Bir Jaspal Singh
(Aged about 70 years)
S/o Shri Prithi Pal Singh,
Group 'C', Retd. Sr.Loco Inspector,
Northern Railway, Ambala Division,
Ambala Cantt.
R/o House No. WZ-283/47,
Maddi Wali Gali No.3,
Vishnu Garden, New Delhi-110018. .. Applicant

(By Advocate : Shri S.P. Sethi)

Versus

Union of India through :

1. General Manager,
Northern Railway, Baroda House,
New Delhi-110001.
2. The Divisional Railway Manager,
Northern Railway, Ambala Division,
Ambala Cantt. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

“(i) That this Hon'ble Tribunal graciously be pleased to pass an order directing the respondents to grant stepping up of pay of the applicant with effect from the date his junior who also belongs to Loco Running Staff cadre like applicant. Since

his junior has also been drawing less pay than applicant and has always worked in lower pay (scales).

- (ii) That the respondents may be directed to produce all relevant record pertaining to fixation of the applicant and his junior mentioned above for appreciating that applicant remained throughout senior and had been getting higher pay/salary and after implementation of recommendations after 6th C.P.C. suddenly the junior to the applicant started getting higher pay than the applicant.
- (iii) Any other relief which the Hon'ble Tribunal may deem fit and proper may also be granted to the applicant alongwith cost of litigation.”

3. It is submitted that the applicant made number of representations and also got issued legal notice dated 23.07.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A2 legal notice dated 23.07.2018 got issued on behalf of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

/Jyoti /

(V. AJAY KUMAR)
Member (J)